

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3380

ANSWERED ON:13.08.2001

UNDER UTILISATION OF FUNDS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of LABOUR be pleased to state:

- (a) whether the funds allocated for various schemes such as rehabilitation of Bonded Labour, employment, welfare of SC/ST and other Backward classes have not been fully utilised during the last two years;
- (b) if so, the details of the funds allocated and utilised for various schemes during the above period, State-wise and scheme-wise;
- (c) the reasons for under utilisation of funds allocated;
- (d) whether there is any mechanism to monitor the performance of Centrally Sponsored Schemes;
- (e) if so, the details thereof; and
- (f) the guidelines issued by the Government for utilisation of funds?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNILALL)

(a) to (c): The details of budget estimates and utilisation with respect of schemes of Bonded Labour, Employment and welfare of SC/ST (coaching, training & vocational guidance) during the last two years are given below:-

(Rs. in crores)

Scheme	Year	Budget estimates	Utilisation
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Bonded Labour	1999-2000	3.98	3.83
	2000-2001	5.75	9.21
Employment	1999-2000	3.82	0.65
	2000-2001	3.79	1.07
Welfare of SC/ST	1999-2000	1.18	0.60
	2000-2001	1.62	0.46

Under the centrally sponsored scheme on Bonded Labour where funds are allocated to States, the utilisation was substantially higher at 96% and 160% respectively during the years 1999-2000, 2000-2001 respectively.

The under utilisation of funds in the case of scheme on Employment and welfare of SC/ST is due to non-clearance of proposals for the setting up of new centers and revival/recreation of posts under existing centers. These are Central Sector Schemes in which State Governments are not provided assistance.

(d) to (f): Guidelines are issued from time to time to the State Governments to send complete proposal for release of Central assistance under the Centrally Sponsored scheme on Bonded Labour as soon as bonded labourers are identified and release certificates are issued. Monitoring of the utilisation of rehabilitation grants is done by holding regular meetings with the representatives of the State Governments and senior Officers are deputed to visit the place of rehabilitation in order to review the proper utilisation of assistance.

